

Assembly. Are they going to do earlier than that? You said

[English]

"as soon as it is ready. Can it be ready by tomorrow?"

SHRI SRIKANTA JENA: Yes, Sir. If it is ready, it will come before the House and after the UP Assembly election, naturally it has to be concurred by the UP Assembly.

SHRI RAJESH PILOT (DAUSA): We have already pointed out to the Hon. Minister that we welcome the step whatever they have done in Uttarakhand. But they must very much keep in mind the sentiments of other States like Jharkhand and Bodoland. When we were in Government, we assured them that "we are not creating any State but whenever Government takes such a decision, your case will be considered" because those tribal areas are equally important. So, we welcome Uttarakhand. But Jharkhand and Bodoland which did have a Council should also be borne in mind. ...*(Interruptions)*

[Translation]

MR. DEPUTY-SPEAKER: I shall give chance to all.

[English]

DR. T. SUBBARAMI REDDY (VISAKHAPATNAM): As regards my friend's submission about Shri Chabna of Shaw Wallace, I want to clarify in this august House one thing....*(Interruptions)*

13.00 hrs

MR. DEPUTY-SPEAKER: Dr. Reddy, carry on, please.

... *(Interruptions)*

MR. DEPUTY-SPEAKER: Let him speak.

DR. T. SUBBARAMI REDDY: Sir, two years back, Shaw Wallace achieved tremendously. They had declared even 50 per cent dividend. All were happy. The people were even in a mood to buy shares from Shaw Wallace. The workers were happy. It is my information ...*(Interruptions)*

SHRI RUPCHAND PAL (HOOGHLY): Can he loot the country and the public...*(Interruptions)*

DR. T. SUBBARAMI REDDY: First, let me clarify the position and then you can talk...*(Interruptions)*. I cannot agree with it.

MR. DEPUTY-SPEAKER: Dr. Reddy, please address the Chair.

DR. T. SUBBARAMI REDDY: The point is that we cannot make baseless allegations against anybody. I have got every right to submit that after two years, they wanted to raise more funds through a public issue, and diversify

and make the company really strong. But because the share market had fallen down, the management was in trouble. Dunlop was also doing well about a year back. But because of the environmental problem, the factory was closed and they had a dislocation. Now, there is a lack of communication facility and there is misunderstanding due to so many factors...*(Interruptions)* If they have done any mistake, we can always take action. I also support it. Nobody says that one can loot the public and no action must be taken...*(Interruptions)* But it is my duty to bring to the notice of Parliament and the country that we cannot make allegations against anybody because some newspapers wrote something or somebody said that that man looted the country and had taken away the money which is not correct. I agree with you that if somebody has done a mistake, we must take action against him irrespective of his position. But, at the same time, we cannot make allegation unless it is proved by facts...*(Interruptions)*

SHRI G.A. CHARAN REDDY (NIZAMABAD): Sir, I have given you a notice. But I am not called. Does it mean anything here? It is unfair. It is unethical in this House. Those Members, whose names were not included in the given list, have been called to speak...*(Interruptions)*

MR. DEPUTY-SPEAKER: I am coming to each one of you. All the names are there with me.

SHRI HANNAN MOLLAH (ULUBERIA): Mr. Deputy-Speaker, Sir, today we are at the fag end of this long Session. I want to raise one important matter. You know that we are discussing about a Central legislation for the agricultural workers. That demand has been included in the Common Minimum Programme of the United Front Government. The Prime Minister, time and again, promised that this legislation will be passed in this Session itself. The Labour Minister called a meeting. It was discussed in the All-Party meeting. Everybody discussed it. It was decided that in this Session, the Bill would be ready. But I do not know what is happening in the Law Ministry which is behind it. Only two or three days are left. But still that draft Bill has not been introduced in this House.

Sir, hence, I would request the Government that they should keep their word and the draft Bill on the Central legislation about the agricultural labourers must be placed before this House during this Session itself...*(Interruptions)*

SHRI E. AHAMED (MANJERI): Sir, I would just like to make a submission...*(Interruptions)*

[Translation]

SHRI JAGDAMBI PRASAD YADAV (GONDA): Mr. Deputy Speaker, elections are being held in U.P. so the issue of Uttarakhand is coming. But, in Bihar, the issue of Vananchal has been agitating for the past 60 years. But no declaration is being made in that direction. There will be complete blockade tomorrow and day after in the entire Vananchal Pradesh, which would result in loss of lakhs of rupees. The declaration of the Govt is prompted

by the election. No declaration for Vananchal Pradesh has been made, although struggle for it has been continuously going on for the past sixty years and there is a consensus of all concerned over the issue. I want to know from the Govt. the basis on which status of a state has been declared for Uttarakhand and why a separate state for Vananchal in Bihar has not been declared? The Hon. Minister a present in the House, he should tell his reaction about it. If the minister does not make a declaration on the lines of Uttarakhand, there shall be blockades many times and the Govt. will also have to suffer a big loss thereby. I may also add that a slur comes to you that you are doing this because of elections being held in U.P. and not doing in Bihar because there is no election in Bihar although their demand and struggle is genuine and legitimate. Don't take it as a charge. No seat has been won there by the Janta Dal, whereas all the seats there have been pocketed by the Bharatiya Janta Party. Therefore, it is also a subsisting path. I submit that the Govt. should have a correct approach to this issue and declare a separate state for Vananchal also....(Interruptions)

SHRI LALMUNI CHAUBEY (BUXAR): Sir, the Govt. should say some thing about it.

MR. DEPUTY-SPEAKER: Your point has been noted.

[English]

MR. DEPUTY-SPEAKER: You cannot read papers during Zero Hour. Please conclude it.

SHRI S. AJAY KUMAR: So far no response has come from the Central Government. The state Government, with its limited resources, has decided to implement a project submitted by the centre for Earth Sciences Studies. I would urge upon the Government to provide the assistance of the Geological Department to undertake a thorough study and to implement measures in this regard.

[Translation]

SHRI SUKH LAL KUSHWAHA (SATNA): Mr. Deputy-Speaker, atrocities are being committed everyday on the Dalits and Adivasis in Madhya Pradesh. In my Satna Parliamentary Constituency, in Amarpatam development block, on 5-3-96, in village Panchayat Majhganwa, layout work was done by the Govt. and the district Administration. For construction of the colony of Dalits and Adivasis, land was given to them for construction of houses and on 5-3-96 signatures were affixed by the Sarpanch, Patwari and the Pargana officer on the documents. Houses were built up by most of the people on the allotted land lying vacant near the pond. on 8-7-96. I inaugurated the built houses colony there in the presence of Satna district chief and other officers. After some days the officers of district Administration under pressure from ruling party got the pond filled up with

excessive water and most of the houses were drowned and the locality was uprooted.

Sir, in a similar manner, in our Nagid block, in Majhganwa block in Bandi village Panchayat, 50-60 families were given lease deads (pattas), which subsist even to-day. But due to the connivance of the district Administration, 60 houses have been uprooted. This is a matter of great concern and unfortunate one. ... (Interruptions)

I have to ask why that locality was not uprooted earlier. I talked about it with the officers of the district Administration and district President on phone as to why that locality was being sub-merged by way of excessive filling of water in the pond and requested that the locality should be saved, otherwise 50 families will drown in it and their houses would be destroyed making them homeless. We went to the site and presented the case before the minister concerned. I requested him on phone to protect the locality from drowing, as the localities were set-up under his orders and in a legitimate manner. But he flatly refused and told me to go anywhere to complain, even in a legislature. Surpanch will be and fly in a helicopter, I have with me a document. I want that strict action should be taken against such a person, officer, who insults the highest legislature of the country. In addition, high level enguring should at once be instituted into the act of rendering people homeless, and the officials responsible therefor should be taken to task and the houseless people should be rehabilitated immediately.

DR. LAXMINARAYAN PANDEY (MANDSAUR): Mr. Deputy-Speaker, there is a Cement unit of C.C.I. in Nayagan, Mandsaur. Last year due to lack of continuous supply of electricity, the local people resorted to great agitation. It was later on revealed that electric connection if that cement unit was cut by the Cement Corporation, because that unit had to pay arrears to the extent of crores of rupees on account of electricity charges. As it is within my constituency, I found out and it was revealed that earlier also on two occasions electric connection was cut, because the arrears were not paid. Now, thousands of labourers there are on the verge of becoming unemployed and therefore ready for starting agitation. With a view to avoiding labour unrest there, the Govt. should direct the Cement Corporation to arrange payment of crores of rupees in arrears on account of electricity charges of the cement unit, and ensure commissioning of the cement with and remove the mismanagement so far created there....(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Shri E. Ahamed.

[Translation]

PROF. RASA SINGH RAWAT (AJMER): Mr. Deputy-Speaker, similar problem is faced in my area also, one